

12.11½ hrs.

**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE**

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in their Third Report have recommended that leave of absence be granted to the following members for the periods indicated against each:—

- (1) Shrimati Lalita Rajya Laxmi
- (2) Shri Lal Shyam Shah
- (3) Shri U. Muthuramalinga Thevar
- (4) Shri Panampilli Govinda Menon
- (5) Shri Babunath Singh
- (6) Shri Era Sezhiyan
- (7) Shri Yeshwantrao Martand Rao Mukne
- (8) Shri T. Abdul Wahid
- (9) Shri Ramchandra Ulaka

6th August to 7th September, 1962.  
(Second Session)

6th August to 4th September, 1962.  
(Second Session)

6th August to 7th September, 1962.  
(Second Session)

13th August to 31st August, 1962.  
(Second Session)

6th August to 7th September, 1962.  
(Second Session)

6th August to 7th September, 1962.  
(Second Session)

6th August to 7th September, 1962.  
(Second Session)

8th November, 1962 to end of session.

(Third Session)

8th November to 22nd November, 1962.

(Third Session)

I take it that the House agrees with the recommendations of the Committee.

**Several Hon. Members: Yes.**

**Mr. Speaker:** The Members will be informed accordingly.

12.13 hrs.

**PONDICHERRY (ADMINISTRATION) BILL**

**Mr. Speaker:** The House will now take up the Pondicherry. (Administration) Bill. The hon. Prime Minister.

**Shri Jawaharlal Nehru** rose—

**Shri Ranga (Chittoor):** Sir, is there no other hon. Minister? Is it necessary for him to move this?

**Shri Hari Vishnu Kamath (Hoshangabad):** He should be relieved of this by one of his Ministers. The other hon. Ministers should relieve him of the burden of such things.

**Mr. Speaker:** That is for the other Ministers.

**Shri Hari Vishnu Kamath:** The hon. Minister of State is there.

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I shall move the motion. Then my colleague will carry on.

Sir, I beg to move:\*

"That the Bill to provide for the administration of Pondicherry and for matters connected therewith, be taken into consideration."

I introduced this Bill the other day. It is a very simple measure. The House knows the past history of Pondicherry and how in November, 1954, the French establishments of Pondicherry, Karaikal and Yanam were vested in the Government of India following an agreement between the Governments of India and France. The two Governments entered into a treaty in 1956 ceding full sovereignty over these territories to India. This treaty was to come into force on its ratification. The Instruments of ratification were exchanged on the 16th August, 1962. Accordingly, with

Moved with the recommendation of the President.

\*2189(Ai) LS—4.